



2026:AHC-LKO:22628

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

CRIMINAL MISC. BAIL APPLICATION No. - 2291 of 2026

Raajitram

.....Applicant(s)

Versus

State Of U.P. Thru. Secy. Home Lko.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Shashi Saurabh Tiwari
Counsel for Opposite Party(s)	:	G.A.

Court No. - 13

HON'BLE MANISH KUMAR, J.

1. Heard learned counsel for the applicant and learned AGA for the State.
2. By means of this application, the applicant, who is involved in Case Crime No.127/2026, Under Sections 69, 351(3) BNS & Section 66(E) I.T. Act, Police Station - Kotwali Nagar, District - Gonda, is seeking enlargement on bail during the trial.
3. The brief facts of the case are that the F.I.R. dated 09.02.2026 has been lodged under Sections 69, 351(3) BNS & Section 66(E) I.T. Act, by the informant against the applicant alleging therein that the applicant from last one year outraging her modesty by giving her false promise of marriage and when she came to know that the applicant is already married, she maintained distance and got married in the year 2025. The applicant started sending objectionable photographs of the complainant.
4. Learned counsel for the applicant has submitted that the informant is 36 years old lady and perhaps she was married with one Sunil Kumar in the year 2006 as in Voter I.D. Card which was prepared in the year 2012 the complainant was shown w/o Sunil Kumar. The applicant is having two children 12 years and 8 years respectively. The complainant is married and knowing well that being a married woman, she cannot marry with the applicant without taking divorce from her husband.
5. It is further submitted that the applicant is having no criminal history and

he is in jail.

6. Learned A.G.A. has vehemently opposed the bail prayer but unable to dispute that submission of learned counsel for the applicant, mainly, that the complainant is a married lady having two children.

7. After hearing learned counsel for the parties and going through the record of the case, prima-facie, it appear that the informant was married in the year 2006 and she is having two children. Being a married and major lady, she must know that without getting divorce, she could not marry the applicant, thus it is a fit case in which the applicant may be enlarged on bail.

8. Accordingly, the present bail application is ***allowed***.

9. Let the applicant **Raajitram** be released on bail in the aforesaid case crime number on furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions:-

- (i) The applicant will cooperate with the prosecution during trial.
- (ii) The applicant will not tamper with the evidence during trial.
- (iii) The applicant will not pressurize/intimidate the prosecution witness(es).
- (iv) The applicant shall not commit an offence.
- (v) The applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the court or to any police officer or tamper with the evidence.
- (vi) The applicant shall remain present before the trial court on each date fixed, either personally or through counsel.
- (vii) The applicant will not seek any adjournment on the dates fixed for evidence when the witnesses are present in court.
- (viii) The applicant shall remain present, in person, before the trial court on the dates fixed for recording of statement under Section 313 Cr.P.C.

10. In case of default of above conditions it shall be open for the trial court to treat it as abuse of liberty of bail and pass orders in accordance with law.

11. As this order relates to enlargement of the applicant on bail, it is clarified that observations made in this order shall have no bearing on the merits of the case and the trial court shall not be influenced by any observations made in this order.

(Manish Kumar,J.)

March 31, 2026

S. Kumar